



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 3110/Leg.H2/2021/Law.

Dated, Thiruvananthapuram,

24th February, 2021

12th Kumbham, 1196

5th Phalguna, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 24th day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 47 OF 2021**THE KERALA CO-OPERATIVE SOCIETIES (THIRD AMENDMENT)
ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Co-operative Societies (Third Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 12th day of February, 2021.

2. *Act 21 of 1969 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 5.

3. *Amendment of Section 28.*—In section 28 of the principal Act,—

(i) for the proviso to sub-section (6), the following provisos shall be substituted, namely:—

“Provided that the provisions of this sub-section shall not apply to members of the committee of the Regional Co-operative Milk Producers’ Union holding office as such on the date of commencement of the Kerala Co-operative Societies (Second Amendment) Ordinance, 2021 (Ordinance No. 32 of 2021), till the completion of their original term of five years:



Provided further that the provisions in the above proviso shall not apply to the members of the committee whose tenure was extended beyond their original term of five years.”;

(ii) for clause (a) of sub-section (7), following clause shall be substituted, namely:—

“(a) if the society is placed in audit classification A or B during the last audit conducted; and”.

4. *Amendment of Section 28AB.*—In section 28AB of the principal Act, for sub-section (3), following sub-section shall be substituted, namely:—

“(3) Notwithstanding anything contained in this Act or rules made thereunder or the byelaws of a Regional Co-operative Milk Producers’ Union, no President of an Anand Pattern Milk Co-operative Society shall be eligible to hold office as President or Chairman of a Regional Co-operative Milk Producers’ Union and its apex society for more than two consecutive terms, whether in full or in part.”.

5. *Amendment of Section 80BB.*—In section 80BB of the Principal Act, in sub-section (3), the words “a nominee from” shall be omitted.

ARIF MOHAMMED KHAN,
GOVERNOR.

